

Mukhyalaya main panch lakh ki chori" appearing in Jansatta dated 2 February, 1991;

(b) if so, the facts thereof;

(c) the details of persons found responsible for this alleged theft; and

(d) the action taken against the guilty?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH):

(a) Yes, sir.

(b) to (d). An amount of Rs. 5 lakhs which was kept in a brief case in an almirah in the Administration and Accounts Section of Directorate of Revenue Intelligence, Indraprastha Bhavan, Indraprastha Estate, New Delhi was found to be stolen on 31/1/91. A First Information Report was lodged with the Indraprastha Estate/ Central District Police Station on 31/1/91 and a case under Section 457/380 of Indian Penal Code has been registered by the Police. The case is presently being investigated by them. In addition, an internal departmental enquiry is also being conducted. The amount of Rs. 5 lakhs was however, recovered on 11.2.91 from a seized truck parked in front of the office building.

Disastrous effect on Indian environment due to Gulf War

45. PROF. YADU NATH PANDEY:
SHRI KIRPAL SINGH
SHRI SURYA NARAYAN YADAV:
SHRI VAMANRAO MAHADIK:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Indian environment has been affected by the use of missiles and nuclear weapons on large scale in the Gulf

war and the smoke billowing out of the devastating fire in oil wells in the Gulf countries;

(b) if so, the details of the damages caused to the Indian environment since December, 1990 till date;

(c) whether Government have chalked out any plan/scheme for protecting the Indian environment from the effects of war; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI):

(a) No, Sir.

(b) Does not arise.

(c) and (d). The movement of the oil slick is being continuously monitored by the Department of Space using satellite imagery. An inter-departmental committee is closely monitoring the developments for any remedial measures considered necessary.

Vacant posts of Judges in High Courts

46. SHRI JANARDAN YADAV:
SHRI K.D. SULTANPURI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of new judges appointed in different High Courts during the last two months court-wise;

(b) the number of posts of judges still lying vacant in these courts court-wise; and

(c) the steps being taken by the Union Government to fill up the vacant posts?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI

SUBRAMANIAM SWAMY: (a) and (b). The requisite information is given in the enclosed statement.

in High Courts the process of consultation among the constitutional authorities concerned has been expedited.

(c) For filling up the vacancies of Judges

STATEMENT

<i>S.No.</i>	<i>High Court</i>	<i>No. of Fresh appointments made from 15.12.1990 to till date</i>	<i>No. of vacancies as on 15.2.1991</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	Ailahabad	3	3
2.	Andhra Pradesh	—	4
3.	Bombay	1	5
4.	Calcutta	—	3
5.	Delhi	—	3
6.	Gauhati	—	1
7.	Gujarat	—	—
8.	Himachal Pradesh	—	1
9.	Jammu and Kashmir	1	—
10.	Karnataka	—	2
11.	Kerala	—	2
12.	Madhya Pradesh	1	5
13.	Madras	2	—
14.	Orissa	2	—
15.	Patna	—	6
16.	Punjab and Haryana	—	2

1	2	3	4
17.	Rajasthan	—	3
18.	Sikkim	—	1
	Total	10	41
	Supreme Court	—	3

[English]

Recovery of Agricultural Loans

47. SHRI M.S. PAL: Will the Minister of FINANCE be pleased to state:

(a) the estimated amount of agricultural loans excluding the amount covered under the loan waiver scheme outstanding at the end of 1990, State-wise;

(b) the amount of loan recovered during 1990, State-wise;

(c) whether there has been slow recovery of the recoverable farm loans during 1990, if so, the reason therefor;

(d) the amount of farm loans, extended during 1990, State-wise; and

(e) what are the possibilities of recovery of the recoverable loans during 1991?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) and (d). The total loan outstandings as at the end of June 1990 (latest available) of agricultural and allied activities was Rs. 10,345 crores for cooperatives, Rs. 1,838 crores for regional rural banks and Rs. 16,433.53 crores for public sector banks. A Statewise state-

ment of the agricultural loans of all the scheduled commercial banks as at the end of December, 1988 (latest available) is attached. It is not possible to identify as to how much out of these outstanding loans would have been written off under the debt relief scheme. However as at the end of December, 1990, Rs. 4947.24 crores has been written off by the public sector banks, regional rural banks and cooperatives for the beneficiaries, which cover farmers, artisans and weavers in rural areas.

(b), (c) and (e). The recovery performance of the public sector banks for the last three years (latest available) was as under:

Year	Percentage of Recovery to demand
1	2
June 1987	57.1
June 1988	56.8
June 1989	58.1

The figures after that date is still not available. It is not possible to make any estimate at this stage about the recovery